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the knowledge of Uranium enrichment technology from other countries:

- (b) whether Government are also aware that the Netherlands Government has alleged that Pakistan had probably acquired the knowledge through "theft"; and
- (c) whether Government have exercised supreme vigilance to ensure that such our own achievements which are for peaceful purposes is not allowed to be passed on to other countries?

THE MINISTER OF EXTERNAL AFFAIRS (SMRI P. V. NARASIMHA RAO): (a) Government have seen reports to this effect.

- (b) Yes, Sir.
- (c) Yes, Sir.

PAPERS LAID ON THE TABLE REVIEWS ON AND CERTIFIED ACCOUNTS OF DELHI TRANSPORT CORPORATION FOR 1977-78 AND STATEMENT FOR DELAY ETC.

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI A. P. SHARMA): I beg to lay on the Table:—

- (1) (i) A copy of the Certified Accounts (Hindi and English versions) of the Delhi Transport Corporation for the year 1977-78 together with the Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporation Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) on the accidents of the Delhi Transport Corporation for the year 1977-78.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the Accounts. [Placed in Library. See No. LT-396/80].
- (2) A copy of the Annual Report (Hindi and English versions) of the Shipping Development Fund Committee for the year 1977-78 along with the Audited Accounts, under sub-section (6) of section 16 of the

Merchant Shipping Act, 1958. [Placed in Library. See No. LT-397/80].

Notifications under Madhya Pradesh Vidhan Sabha Sadasya Vetan, Bhatta Tatha Pension Adhiniyam, 1972

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI BHISHMA NARAIN SINGH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section 3 of section 9 of the Madhya Pradesh Vidhan Sabha Sadasya Vetan, Bhatta Tatha Pension Adhiniyam, 1972 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Madhya Pradesh:—

- (1) Notification No. 3828-F-4-80-(PA)-XXI-A published in Madhya Pradesh Gazette dated the 6th February, 1980 making certain amendments to the Madhya Pradesh Legislature Travelling Allowance Rules, 1977. [Placed in Library. See No. LT-398/80].
- (2) Notification No. 3830-F-4-80-(PA)-XXI-A published in Madhya Pradesh Gazette dated the 6th February, 1980 making certain amendment to the Madhya Pradesh Vidhan Sabha Sadasya Pension Rules, 1977. [Placed in Library. See No. LT-399/80].
- (3) Notification No. 3832-F-4-80 (PA)-XXI-A published in Madhya Pradesh Gazette dated the 6th February, 1980 making certain amendment to the Madhya Pradesh Vidhan Sabha Sadasya (Recovery of Dues) Rules, 1977. [Placed in Library. See No. LT-400/80].
- (4) Notification No. 3834-F-4-80 (PA)-XXI-A published in Madhya Pradesh Gazette dated the 6th February, 1980 making certain amendment to the Madhya Pradesh Legislative Assembly Members (Free Transit by Railway) Rules, 1978. [Placed in Library. See No. LT-401/80].